

SPM & ND

Mr. V R Ramachandran Nair for the applicant  
SCGSC for respondents

In view of orders on admission and I.R. passed in O.A. 255/91, after hearing learned counsel for both parties we admit the application.

Respondents are directed to file counter affidavit within 4 weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter. List before DR for completion of pleadings on 5.4.91 along with O.A. 255/91.

As regards I.R. we direct that the applicant should also be permitted to appear in the examination for appointment to the post of IPOs/IRMs being held in May, 1991 or on any subsequent date provisionally subject to the outcome of this application.

Copy of the order be given to the learned counsel for the applicant by hand.

28.2.91

TWZ

None appears for the applicant. Respondents are represented through counsel. Time till 29.4.91 granted to file reply, as prayed for, since OA 255/91 to be posted alongwith this case stands posted to 29.4.91 for completion of pleadings.

5.4.91.

TWZ

None appears for the applicant. Respondents are represented through counsel. Time till 14.6.91 granted to file reply, as prayed for since the connected OA-255/91 stands adjourned to 14.6.91.

29.4.91.

TWZ

None appears for both sides. Time till 15.7.91 granted to file reply, if any, as a last chance.

14.8.91.

TWZ

None appears for both sides. Time till 14.8.91 is granted to file reply, if any, as a last chance. No further adjournment will be granted for the purpose.

15.7.91

DP

None appears for both sides. Counter has not been filed, inspite of several adjournments given for filing the reply. The case is posted for further direction before the Bench on 19.9.91.

14.8.91

NVK & AVH

(6) Mr K Ramakumar for applicant by Mr T Ravikumar-Proxy.  
Mr V Krishnakumar, ACGSC for respondents by proxy

Respondents have still not filed reply though the application was admitted in February, 1991. Two weeks' time is granted for this purpose with copy to the applicant, who may file rejoinder <sup>immediately</sup> thereafter.

Call before the Bench on 16.10.91. No further adjournment will be given.

*Ph*

*✓ Bz*

19.9.91

(18)

AVH & AVD

Mr V.R.N.C. Naik for applicant  
Mr V. Krishnakumar for respondents

A batch of similar cases are coming up on 12.11.91. Please call on Ph 12.11.91 along with O.A. 283/91.

It may be 283/91 instead of 283/90.

*by Bz*

16/10/91

0A 288/91

NVK AND

The learned counsel for the respondents submits that in the O.A.s listed from Sl. No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they took 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

12/11/91

22

Both sides present.

~~Both sides present. A joint counter affidavit will be filed in all these cases within 3 weeks. The counsel for applicant may file rejoinder within one week. Call on 31.1.92.~~

17.12.91.

22

None appears.

No counter has been filed despite opportunities. Accordingly list before the Bench for further directions on 2.3.1992.

21.1.92

27.2.92

SPMSAVH

Mr. Rajendran Nair/ Mr. Ramakumar th.proxy  
Mr. Sugunapalan through proxy/ Mr. Ajith Narayanan

Heard. M.P. allowed. Counter affidavit  
mentioned therein will be relevant for this case also.  
Heard in part. List for further hearing on 28.2.92 (AN).

27.2.92

28.2.92 (Counsel as above)

We have heard the arguments of the learned  
counsel for both the parties. In the interest of justice  
and considering that a vital question in all these  
cases are involved we have admitted all the applications  
and condone the delay if there has been in any one  
of them. In certain cases we are told that repre-  
sentations are not been filed. Considering that the  
issues involved are identical we need not delay the  
matters in this applications by going through the  
formality of requiring applicants to file a represen-  
tation especially when identical applications are  
pending before us.

Accordingly the objection regarding non-  
submission of representation is also overruled.

AVH

JUDGMENT ON 31.3.92.

28.2.92

002  
08288/91

NVK & ND

The learned counsel for the respondents submits that in the C.A.s listed from Sl. No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

17/12  
CNP

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

12/11/91

SC

Both sides present.

3/11  
CMF

The counsel for respondents submit that a joint counter affidavit will be filed in all these cases within 3 weeks. The counsel for applicant may file rejoinder within one week. Call on 31.1.92.

17.12.91.

SC

None entered.

No counter has been filed despite opportunities. Accordingly listed before the Bench for further directions on 2.3.1992.

31.1.92

6

27.2.92

SPM&AVH

Mr. Rajendran Nair/Mr. Ramakumar th.proxy  
Mr. Sugunapalan through proxy/Mr. Ajith Narayanan

Heard. M.P. allowed. Counter affidavit  
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Accordingly the objection regarding non-  
submission of representation is also overruled.

AVH

JUDGMENT ON 31.3.92.

*✓*  
28.2.92

21.4.92

SPM& AVH

Orders pronounced in open court.

*✓*  
21.4.92